

(b) Yes, Sir. Ten firms showed interest in the initial stage.

(c) The Council of Scientific and Industrial Research has entrusted the popularisation of the Solar cooker to the firm which has undertaken to manufacture it. One more firm is shortly taking up the manufacture.

ARMS AND AMMUNITIONS

733. Shri Muniswamy: Will the Minister of Defence be pleased to state:

(a) the number of persons employed in all the Government arms and ammunition manufacturing factories and industries in India;

(b) the number of pay groups into which they are classified and the number of persons in each group; and

(c) the medical and other facilities provided for them by Government and the amount spent in 1949-50 and 1950-51?

The Deputy Minister of Defence (Sardar Majithia): (a) It is not considered to be in the public interest to give this information.

(b) The main groups are:

Gazetted	Rs. 260	2,250
Non-Gazetted	Rs. 200	500
Non-Industrial	Rs. 30	250
Industrial	Rs. 30	185

(c) Hospitals/Dispensaries are provided at all the factories. All factory employees are entitled to medical treatment both as out-patients and in-patients. Dietary charges are levied for cases of hospitalization. Employees' relatives are treated at factory hospitals on payment, subject to availability of accommodation.

Other facilities include Educational, Canteens, Recreational, Co-operative Stores and markets at most factory Estates.

The expenditure on these facilities during 1949-50 and 1950-51 was:

1949-50	Rs. 10,98,602
1950-51	Rs. 12,03,001

INDIAN INSTITUTE OF TECHNOLOGY

734. Shri N. B. Chowdhury: (a) Will the Minister of Education be pleased to state whether the Government of India are aware that a number of professors of the Indian Institute of Technology have resigned their posts?

(b) If so, what are the reasons for their resignations?

(c) How many foreign professors have resigned?

(d) How many students are there at present in the Institute?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) It is not a fact that a number of professors of the Indian Institute of Technology, Kharagpur have resigned their posts.

(b) Does not arise.

(c) One.

(d) 492.

MANGANESE

735. Shri Ganpati Ram: Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the position of India in manganese production as compared with other countries;

(b) the average percentage of contents of Indian manganese ores in relation to that of other countries;

(c) the percentage of annual increase or decrease in exports since 1946 and the quantity of home consumption; and

(d) what quantity is used for making ferro-manganese and the present export price per ton in relation to manganese ore?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) to (d). A statement giving the information available is laid on the Table of the House. [See Appendix VII, annexure No. 46.]

CRIMINAL TRIBES

736. Shri Brohmo-Choudhury: (a) Will the Minister of Home Affairs be pleased to state which Tribes are termed as Criminal Tribes and what are their populations?

(b) Who are the members of the Criminal Tribes Welfare Board and what are the functions of this Board?

(c) What schemes have been presented by this Board to Government up-to-date and what steps the Union Government have taken to implement them?

The Minister of Home Affairs and States (Dr. Katju): (a) With the repeal of the Criminal Tribes Act, 1924 and corresponding laws in States in India, there are now no longer any tribes termed as Criminal Tribes. The latest available information about the ex-Criminal Tribes in India and

their numbers (3,487,597) is however given at pages 9 and 131—136 of the Report of the Criminal Tribes Act Enquiry Committee (1949-50), ten copies of which were supplied to the Parliament Secretariat for being placed in the Library of the House for the use of Members.

(b) The Criminal Tribes Welfare Board is a non-official body of the Servants of the People Society and Government have no exact information about its membership. Srimati Rameshwari Nehru and Shri Sevakram are respectively the Chairman and the Secretary of the Board. The Board was set up with a two-fold object viz., (i) to get the Criminal Tribes Act repealed and (ii) to start welfare work among the Criminal Tribes men.

(c) I would invite the attention of the Member to my reply of the 28th November, 1952 to parts (b) and (c) of starred question No. 799.

BORDER PATROL

737. Shri N. L. Joshi: Will the Minister of States be pleased to state:

(a) the number of Reserve Armed Police utilized for border patrol in the year 1952 and for what period;

(b) the number of Reserve Force lent to different States in the country for maintenance of Law and Order during the same period; and

(c) how much contribution did Government receive for lending their Forces to the State Governments during this period?

The Minister of Home Affairs and States (Dr. Katju): (a) Presumably what the hon. Member has in mind is Central Reserve Police, which is under the administrative control of the Ministry of States. If so, the reply is as follows.

January	686
February	131
March	387
April	377
May	595
June	634
July	397
August	395
September	420
October	586
November	576
December	706

(b)—

	Bhopal	Vindhya Pradesh	
January	512	139	255
February	1024	148	255
March	754	133	252
April	624	122	252
May	374	118	256
June	576	123	246
July	714	124	138
August	722	125	133
September	494	128	138
October	238	116	122
November	233	113	120
December	290	142	148

Hyderabad Saurashtra Rajasthan

January	118
February	119	238	264
March	118	251	...
April	...	250	...
May
June	207
July	464
August	452
September	228
October
November
December

(c) A sum of Rs. 6,44,708/12/- is recoverable from the various Part B States on account of the cost of the detachments employed in those States upto the end of July 1952. Figures subsequent to the month of July are not yet available.

As regards Part C States, no recoveries are being made since these States are Centrally Administered Areas and the expenditure on the Central Reserve Police is also met by the Central Government.

TOBACCO EXCISE DUTY

738. Shri M. D. Joshi: Will the Minister of Finance be pleased to state:

(a) the object in keeping the rates of duty on bidi tobacco and chewing tobacco so widely different as annas 14 and annas 6;

(b) whether it is a fact that the Tobacco Merchants' Association had suggested to Government to keep one flat rate of duty on all kinds of tobacco, except cigarette tobacco; and